

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 81/MP/2022

Subject : Petition under section 79 of the Electricity Act, 2003 read with Regulations 9(2) and 27 (1) of the CERC (Terms and Condition of Tariff) Regulations, 2019 for approval of proposed additional capitalization on account of Renovation, Modernization and up-rating (RM&U) in respect of Unit-1 (40 MW) of existing Panchet Hydel Power Station, Units 1 & 2 (80 MW).

Petitioner : DVC

Respondents : WBSEDCL and anr.

Date of Hearing : **19.1.2023**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, DVC
Shri Ashutosh K Srivastava, Advocate, DVC
Shri Siddharth Nigotia, Advocate, DVC
Shri Samit Mandal, DVC

Record of Proceedings

Case was called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that pursuant to the directions contained in ROP of the hearing dated 25.8.2022, the Petitioner had addressed letters to the Respondents. He also pointed out that WBSEDCL has stated that it was not a 'beneficiary' under IEGC and the PPA executed by it does not also specify the power station and therefore, the consent on the proposed RM & U does not arise. However, the Respondent JBVNL is yet to respond. The learned counsel further submitted that it has been supplying power to the pool and there are no specifically identified beneficiaries for this hydro power station.
3. None appeared for the Respondents, despite notice.
4. The Commission, however, directed the Petitioner, to file the following additional information, on or before **15.2.2023**, after serving copy on the Respondents:
 - (a) The details of proposed cost recovery;
 - (b) Status of any objection/comment is received against notification published for consent for R&M works in newspaper.
 - (c) Status of R&MU works i.e. proposed start date and completion date.



(d) Details of the revised cost benefit analysis as mentioned in the petition.

5. The Commission also permitted the Respondents to file their replies, by **1.3.2023**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **16.3.2023**.

6. Subject to the above, Commission reserved its order in the Petition.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

